

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No. 06/(MAH)/2016
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.09.2016

NAME OF THE PARTIES: M/s. World Technologies Co. Ltd.
V/s.

M/s. Worldbestech Cool Panel India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 237, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Anagha Anasingaraju	PCE for petitioners	aanagha
2.	Aneya Lokhale Salonee Kulkarni	Advocates for Respondent No. 1	Salonee

Order

CP. No. 06/237, 397-398/CLB/MB/MAH/2016

Though, it has been mentioned in the order dated 30.05.2016 that the talks for amicable settlement are at an advance stage, it appears that so far no settlement has been arrived at between the parties.

The Respondent side has not even filed reply as directed by the Principal Bench on 30.05.2016, whereby the Respondents are peremptorily directed to file reply to the Company Petition in two weeks' hereafter, in the meanwhile, if any, settlement reaches between the parties, the parties are at liberty to report ^{to} same to this Bench.

The Petitioner is directed to file Rejoinder, if any, to the reply filed by Respondents, within two weeks thereafter.

List this matter for hearing on 13.10.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

M. K. SHRAWAT
Member (Judicial)